# Central Administrative Tribunal Principal Bench

## CP No.193/2019 OA No.4400/2018

New Delhi, this the 27th day of August, 2019

### Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Mr. Mohd. Jamshed, Member (A)

Anuragbachan Singh
S/o Sh. Bachan Singh,
R/o 3/134, Shankar Colony,
Sri Ganganagar – 335001.

.... Petitioner

(By Advocate : Mr. Ajesh Luthra)

Vs.

- Dr. C. Chandramourli, Secretary, Union of India, Department of Personnel & Training, Ministry of Personnel, Public Grievances & Pensions, North Block, New Delhi.
- Sh. Rakesh Kumar Gupta, Secretary, Union Public Service Commission, Dholpur House, Shahjahan Road, New Delhi – 110069.
- Sh. Subhash Chandra Garg, Secretary, Union of India, Ministry of Finance, Department of Revenue, North Block, New Delhi.
- Ms. Nilam Sawhney, Secretary, Ministry of Social Justice and Empowerment, Room No. 202, 2<sup>nd</sup> Floor, C-Wing, Shastri Bhawan, New Delhi.

... Contemnors/Respondents.

(By Advocates: Mr. R. V. Sinha with Mr. Amit Sinha for respondent No. 2 and Mr. Y. P. Singh for respondent No. 1)

#### : O R D E R (ORAL):

#### Justice L. Narasimha Reddy, Chairman:

This contempt petition is filed alleging that the respondents did not comply with the directions issued by this Tribunal in its order dated 11.03.2019 in O.A. No. 4400/2018.

- 2. Today, learned counsel for the respondents has placed before us, a copy of the order dated 22.08.2019. Through the said order, the applicant was allotted Indian Revenue Service (Income Tax) of 2017 batch. It was also mentioned that he has to undergo the prescribed training.
- 3. We are of the view that the direction issued in the O.A. stands complied with. Learned counsel for the applicant did not mention that anything remains further.
- 4. We, therefore, close the contempt petition. There shall be no order as to costs.

(Mohd. Jamshed) Member (A) (Justice L. Narasimha Reddy) Chairman

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